

\$ITEM NO.25

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.).....of 2017

CRLMP No(s). 5389/2017

(Arising out of impugned final judgment and order dated
31/05/2016 in CRLA No. 1759/2015 passed by the High Court of
Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

VIPIN

Respondent(s)

(With appln.(s) for c/delay in filing SLP)

Date : 03/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Abhishek Chaudhary, Adv.

Mr. Siddharth, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

[Charanjeet Kaur]

A.R.-cum-P.S.

[Indu Pokhriyal]

Court Master